## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-587(PB)/2017

IN THE MATTER OF:

**ICICI Bank Limited** 

.... APPLICANT / PETITIONER

Vs

Vidhya Mandir Classes Limited

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Arun Kathpalia, Senior Advocate with

Mr. Krishnendu Datta, Ms. Padmaja Kaul, Ms Nayan Agarwal and Ms. Vishakha Gupta,

Advs

For the Respondent(s):-

Mr. U.K. Chaudhary, Senior Advocate with

Mr. Niraj Kumar and Mr. Aditya Dewan,

**Advocates** 

## ORDER

Arguments heard, which remained inconclusive.

List the matter on 05.02.2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)